

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 576 of 2020

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

**Shailen Shah, Resolution Professional for
Wind World India Ltd.**

...Respondent

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Satendra K. Rai, Mr. Nirav Shah, Mr. Pranav Vyas and Mr. Viraj, Advocates.

**For Respondent: Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates.
Mr. Sanjeev Sambasivan and Ms. Neha Naik, Advocates.**

ORDER
(Through Virtual Mode)

21.07.2020: After hearing learned counsel for the parties, we find that on 16th March, 2020 the insolvency matter viz. I.A. 476 of 2018 in CP (I.B.) No. 14/NCLT/AHM/2018 had been adjourned by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Court 1 to 21st April, 2020 in view of the advisory issued by the Central Government due to outbreak of COVID-19 which was declared pandemic leading to imposition of lockdown. It is stated at the Bar that the matter is now listed for 27th July, 2020 for hearing through virtual mode.

2. In view of the events that have intervened bringing the wheels of justice to a halt, we direct the Adjudicating Authority to hear the matter expeditiously alongwith all IAs according priority to the matter as the same pertains to insolvency resolution which process was commenced on 20th February, 2018.

3. We hope and expect that the Adjudicating Authority would hear the matter with utmost expedition and dispose of the same without any further loss of time. This direction for expeditious disposal shall be notwithstanding the mode of hearing which shall be decided by the Adjudicating Authority. The appeal is accordingly disposed of.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc